## List of ancient monuments

†2361. SHRI SHREEGOPAL VYAS: Will the Minister of CULTURE be pleased to state:

- (a) the total number of ancient monuments as enlisted in the country;
- (b) the number of ancient monuments out of them for which protection arrangement is in place;
  - (c) the criteria set for protecting them;
  - (d) whether there is any proposal to amend the law for protection;
- (e) the number of ancient monuments of which protection have been granted in the last three years;
- (f) whether there is any determining committee in place comprising people related to history, archaeology and public faith; and
  - (g) if so, the details thereof?

THE MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) The Archaeological Survey of India (ASI) has not undertaken any comprehensive listing of ancient monuments in the country. However, the Government has set up a National Mission on Monuments and Antiquities to create a database for all monuments/sites.

- (b) 3675 ancient monuments/archaeological sites/remains have been declared as of national importance. These are maintained and conserved by the ASI.
- (c) Section 4 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958 lays down the following criteria for declaration as of national importance:—
  - (i) historical, archaeological or artistic importance;
  - (ii) not less than one hundred years old
  - (d) No, Sir.
- (e) Eleven monuments/sites have been declared as of national importance during the last three years.
- (f) and (g) ASI has an in-house Committee with expertise in archaeology/history to evaluate protection proposals in accordance with Section 4 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958.

## Settlement of NPAs by Scheduled Commercial Banks

2362. SHRI T.K. RANGARAJAN: Will the PRIME MINISTER be pleased to state:

- (a) whether the Scheduled Commercial Banks, falling under the regulatory umbrella of the Reserve Bank of India (RBI), are required to furnish to the RBI, data relating to the interest waiver, principal amount written off etc., while disposing of the outstanding cases of non-performing assets by offering one time settlement; and
  - (b) if so, the details thereof for the last three financial years?

 $<sup>\</sup>ensuremath{\dagger}\xspace$  Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) and (b) No, Sir. The banks write off amounts in non-performing asset (NPA) accounts in accordance with their board approved policies and Reserve Bank of India (RBI) guidelines, either as part of compromise settlement with the borrowers or where the debt has been classified as a 'loss' asset. The Management Information System of RBI does not generate data in the desired manner. However, the bank group-wise details of amount of write-off including compromise by the scheduled commercial banks during the last three years are as under:-

(Amount Rs. in crore)

Bank Group	31.03.2006	31.03.2007	31.03.2008	
Public Sector banks	8,833	9,423	8,021	
New private sector banks	1,409	1,232	1,577	
Old private sector banks	544	618	724	
Foreign banks	905	590	1,339	
Total	11,691	11,863	11,661	

## Bank robberies

2363. SHRI SHANTARAM LAXMAN NAIK: Will the PRIME MINISTER be pleased to state:

- (a) the number of dacoities, robberies and thefts committed by criminal gangs in various banks in the country and quantum of money involved;
  - (b) the number of cases detected and charge-sheet filed; and
- (c) the number of cases in which the amounts are fully or partly recovered with the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) to (c) Reserve Bank of India (RBI) has reported that they have no information of criminal gangs who have committed dacoities, robberies and thefts in various banks. However, number of dacoities, robberies and thefts as reported by banks to RBI and quantum of money involved therein during the calender year 2007 and 2008 (upto June) as also number of cases in which the amounts are fully or partly recovered and the amounts recovered, are as under:-

(Amt. in lakhs)

	Cases reported during 2007		Cases reported during 2008 (upto June)		Cases in which amount recovered		Cases in which amount recovered during	
			(apro dano)		during 2007		2008 (upto June)	
	No.	Amt.	No.	Amt.	No.	Amt.	No.	Amt.
		involved		involved		involved		involved
1	2	3	4	5	6	7	8	9
Public Sector Banks	471	1187.43	233	626.99	19	200.27	8	51.36